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এএফএ : AA2/10687/02/050224/202623 বৈধ ০৫.০২.২০২৪ পর্যন্ত

**नमुना बी
जाहिर घोषणा**

(इनसॉल्व्हन्सी अॅण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (परिसमापन प्रक्रिया) रेग्युलेशन्स, २०१६ चे नियम १२ अन्वये)
मॅक्सग्रो ओव्हरसिज लिमिटेडच्या धनकोंचे लक्षा वेधण्याकरिता

संबंधीत तपशिल

१	कॉर्पोरेट ऋणकोचे नाव	मॅक्सग्रो ओव्हरसिज लिमिटेड
२	कॉर्पोरेट ऋणकोची स्थापना तारीख	०५.०८.२००८
३	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट ऋणको स्थापना/नोंदणीकरण झाले आहे	कंपनी निबंधक - कोलकाता
४	कॉर्पोरेट ऋणकोचे कॉर्पोरेट ओळख क्रमांक	यू५१९०९डब्ल्यूबी२००८पीएलसी१२८२२५
५	कॉर्पोरेट ऋणकोचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचे (काही असल्यास) पत्ता	नोंदणीकृत पत्ता : नॅचरल हाईट कॉम्प्लेक्स, १सी, इमारत क्र.५, फेज-१, व्हीआयपी रोड, हलदीराम समोर (एअर पोर्ट) कोलकाता, पश्चिम बंगाल - ७०००५२. इतर पत्ता १/ठि. : १०३, हबटाऊन सोलारीस, एन एस फडके मार्ग, अंधेरी (पूर्व), मुंबई, महाराष्ट्र - ४०००६९.
६	अपतदारी ठराव प्रक्रिया समाप्ती तारीख	२०.१२.२०२३
७	कॉर्पोरेट ऋणकोची परिसमापन प्रारंभ तारीख	२१.१२.२०२३
८	नाव, पत्ता, पत्रव्यवहाराकरिता ईमेल पत्ता, दूरध्वनी क्रमांक आणि परिसमापकाचा नोंदणी क्रमांक	संदीप कुमार केजरीवाल परिसमापक - मॅक्सग्रो ओव्हरसिज लिमिटेड कार्यालय पत्ता - १, आर. एन. मुखर्जी रोड, ३२२, ३रा मजला, मार्टिन बर्न हाऊस, कोलकाता - ७००००१. ई-मेल : sandipkej2@gmail.com दूर.: ९८३१०७४१२४ आयबीबीआय नोंद.क्र. आयबीबीआय/आयपीए-००२/आयपी- एन००२३६/२०१७-१८/१०६८७
९	दावा सादर करण्याची अंतिम तारीख	२०.०१.२०२४
१०	संबंधित फॉर्म	https://ibbi.gov.in/en/home/downloads

येथे सूचना देण्यात येत आहे की, दिनांक २०.१२.२०२३ रोजी मॅक्सग्रो ओव्हरसिज लिमिटेड विरुद्ध परिसमापन कार्यवाही सुरु करण्याचे आदेश राष्ट्रीय कंपनी कायदा न्यायाधिकरण, कोलकाता खंडपीठ-२ यांनी दिला आहे.

मॅक्सग्रो ओव्हरसिज लिमिटेड च्या भागधारकांना याद्वारे त्यांचे दावे सादर करण्याकरिता किंवा कॉर्पोरेट दिवाळखोरी रिझोल्यूशन प्रक्रिये दरम्यान सादर केलेले त्यांचे दावे अद्यतनित करण्याकरिता, परिसमापन सुरु होण्याच्या तारखेनुसार, दि.२०.०१.२०२४ रोजी किंवा त्यापूर्वी वाव क्र.८ च्या विरुद्ध नमूद केलेल्या पत्त्यावर परिसमापकाला आमंत्रित केले जाते.

असे लक्षात आणले जाते की, जेथे परिसमापन प्रक्रियेदरम्यान भागधारक आपला दावा सादर करत नाही, अशा भागधारकाने सादर केलेले दावे आणि जसे की असेल, अंतरिम रिझोल्यूशन प्रोफेशनल किंवा रिझोल्यूशन प्रोफेशनल द्वारे संकलित केलेले दावे, दिवाळखोरी आणि दिवाळखोरी बोर्ड ऑफ इंडिया (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी रिझोल्यूशन प्रक्रिया) विनियम, २०१६ च्या कलम ३८ अंतर्गत कॉर्पोरेट दिवाळखोरी रिझोल्यूशन प्रक्रियेदरम्यान सादर केल्याचे मानले जाईल.

आर्थिक धनकोंनी त्यांचे दाव्याचे पुरावे फक्त विद्युत स्वरूपातच सादर करावेत. अन्य इतर धनकोंनी त्यांच्या दाव्याचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा विद्युत स्वरूपात सादर करावेत.

दाव्याचे चूकीचे किंवा फसवे पुरावे सादर केल्यास दंडात्मक कारवाई केली जाईल.

सही/-

परिसमापक - संदीप कुमार केजरीवाल

दिनांक: ३०.१२.२०२३

आयबीबीआय/आयपीए-००२/आयपी-एन००२३६/२०१७-१८/१०६८७

ठिकाण: कोलकाता

एएफए: एए२/१०६८७/०२/०५०२२४/२०२६२३, दि.०५.०२.२०२४ पर्यंत वैध

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAXGROW OVERSEAS LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	MAXGROW OVERSEAS LIMITED
2.	Date of incorporation of corporate debtor	05/08/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity Number of Corporate Debtor	U51909WB2008PLC128225
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED ADDRESS : NATURAL HEIGHT COMPLEX, 1C, BUILDING NO. 5 PHASE I, VIP ROAD, OPP. HALDIRAM (AIR PORT) KOLKATA, WEST BENGAL - 700052 ADDRESS OTHER THAN R/O: 103, HUBTOWN SOLARIS, N S PHADKE MARG ANDHERI (EAST) MUMBAI, MAHARASHTRA - 400069
6.	Date of closure of insolvency resolution process	20-12-2023
7.	Liquidation Commencement Date of Corporate Debtor	21-12-2023
8.	Name, Address, Email Address for Correspondence, Telephone Number and the Registration Number of the Liquidator	Sandip Kumar Kejriwal Liquidator- Maxgrow Overseas Limited Office Address: 1, R.N. Mukherjee Road, #322, 3rd Floor, Martin Burn House, Kolkata-700001 Email: sandipkej2@gmail.com Phone: 9831074124 IBBI Reg No: IBBI/IPA-002/IP-N00236/2017-18/10687
9.	Last date for submission of claims	20-01-2024
10.	Relevant Forms	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal- Kolkata Bench II has ordered initiation of liquidation proceedings against Maxgrow Overseas Limited vide order date 20-12-2023.

The stakeholders of **Maxgrow Overseas Limited** are hereby called upon to submit their claims or update their claims submitted during the corporate insolvency resolution process, as on the liquidation commencement date, on or before 20-01-2024 to the liquidator at the address mentioned against item 8.

It may be noted that where a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit their proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Liquidator - Sandip Kumar Kejriwal

IBBI/IPA-002/IP-N00236/2017-18/10687

Date : 30-12-2023

Place : Kolkata

AFA: AA2/10687/02/050224/202623 valid till 05.02.2024

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